

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UNIPLY DECOR LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	UNIPLY DECOR LIMITED
2.	Date of incorporation of corporate debtor	14.12.1988
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai - Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CORPORATE IDENTITY NUMBER : L65910TN1988PLC016616
5.	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED OFFICE : 37, T.T.K ROAD, C.I.T COLONY, ALWARPET, CHENNAI 600018, TAMIL NADU, INDIA
6.	Insolvency commencement date in respect of corporate debtor	11.03.2022 (Corporate Insolvency Resolution Process commencement date)
7.	Estimated date of closure of insolvency resolution process	06.09.2022 (180 days from the date of commencement of Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SANTHANAM RAJASHREE IBBI/IPA-002/IP-N00330/2017-18/10935
9.	Address and e-mail of the interim resolution professional, as registered with the Board	FLAT NO.6, NEW NO.8, OLD NO.20 RAMAKRISHNA STREET, T. NAGAR CHENNAI 600017, TAMIL NADU, INDIA. E-Mail: rajashrees66@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	GROUND FLOOR, 23, LAKE AREA, 3RD CROSS STREET, NUNGAMBAKKAM CHENNAI 600034, TAMIL NADU, INDIA. E-Mail: cirp.uniplydecor@gmail.com
11.	Last date for submission of claims	25.03.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(A) Web link: https://ibbi.gov.in/home/downloads (B) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Divisional Bench I, Chennai has ordered the commencement of a corporate insolvency resolution process against the Uniply Decor Limited Vide order No.CP/IB/137/CHE/2021 dt.11.03.2022. The Creditors of Uniply Decor Limited are hereby called upon to submit a proof of their claims on or before 25.03.2022 to the interim resolution professional at the address mentioned against item 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12 is not applicable to this Corporate Debtor. Submission of false or misleading proofs of claim shall attract penalties.

SD/-

CS SANTHANAM RAJASHREE

Interim Resolution Professional of Uniply Décor Limited under CIRP

IBBI/IPA-002/IP-N00330/2017-18/10935

Date :12.03.2022

Place : Chennai